IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-124/2016

IN THE MATTER OF:

Somani Gupta Financial Pvt. Ltd.

Applicant/petitioner

Order under Section 391 to 394 of the Companies Act

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Mr. Vinay Shukla, Adv.

For the OL, Delhi

Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

For RD(NR) Delhi/ROC, Delhi:

Mr. Manish Raj, Co. Prosecutor

ORDER

Mr. Manish Raj, learned Company Prosecutor for the RD states that order dated 02.11.2017 shall be complied with and some more time be granted. Let the needful be done within two weeks with a copy in advance to the Counsel for the petitioner.

It is appropriate to mention that the petitioner has filed an affidavit with regard to prosecution under the Companies Act, 2013 or any other statute.

List for arguments on 8th January, 2018.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA'KRISHAN) MEMBER(TECHNICAL)

Sd1-

28.11.2017 V Sethi